

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2018 along with IA Nos. 68/2018 and 72/2018

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.
- Petitioner : KSK Mahanadi Power Company Limited (KMPCL)
- Respondents : Southern Power Distribution Company of AP Limited and Anr.
- Date of Hearing : 24.9.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Shri Anand Ganesan, Advocate, KMPCL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Sanjna Dua, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

Learned counsel for the Petitioner submitted that efforts were made to resolve the dispute. However, no settlement could be arrived between the parties. Learned counsel requested for time to complete the pleadings in the matter.

2. Learned counsel for Power Grid Corporation of India Limited (PGCIL) submitted that the Petitioner has filed IA No.68/2018 seeking impleadment of PGCIL as party to the Petition. Since, the dispute involved in the present Petition is between the generator and its beneficiaries, there is no requirement to implead PGCIL as party to the Petition.

3. Learned counsel for the Respondents, AP Discoms requested for two weeks' time to file the reply.

4. After hearing the learned counsels for the parties, the Commission directed the Respondents to file their replies by 15.10.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, 25.10.2019. The Petitioner was further directed to file its reply to IA No. 72/2018 by 15.10.2019 with an advance copy to the



Applicant who may file its response thereon by 25.10.2019. The Commission directed the parties to complete the pleadings in the matter within due date.

5. The Petition and IAs shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

